

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO.2 OF 2025
IN
APPEAL NO.148 OF 2015**

IN THE MATTER OF:

E.A.S. SARMA

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

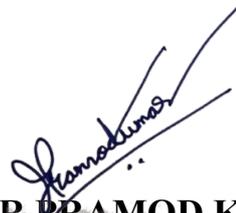
... RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF
RESPONDENT NO.3/ANDHRA PRADESH CAPITAL
REGION DEVELOPMENT AUTHORITY PURSUANT TO
ORDER DATED 07.11.2025 PASSED BY THIS HON'BLE
TRIBUNAL IN THE PRESENT APPLICATION**

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New Delhi-110001

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PLACE: NEW DELHI

DATE: 02.02.2026

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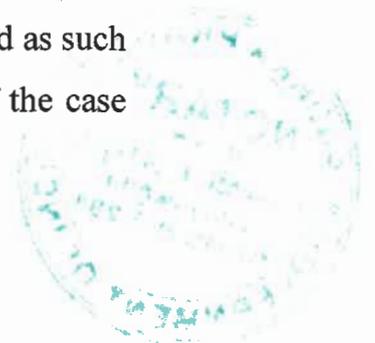
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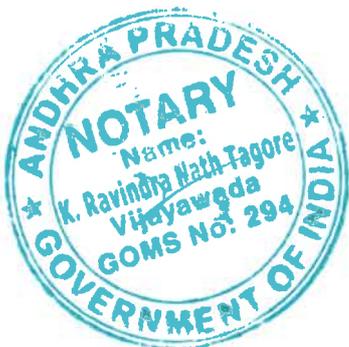
I, K. Kannababu, IAS, S/o Sri K Subba Rao, aged about 56 years, Office of the Commissioner, Andhra Pradesh Capital Region Development Authority, Amaravati, Guntur District, Andhra Pradesh, do hereby solemnly affirm and sincerely state as under:

1. I am the Commissioner of the Andhra Pradesh Capital Region Development Authority/Respondent No.3 herein and as such I am well aware of the facts and circumstances of the case



based on the available records. I am authorised and competent to affirm this affidavit.

2. The Respondent respectfully denies all allegations, averments, and contentions raised by the Applicant in the Rejoinder, save and except those specifically admitted herein. Any statement not expressly dealt with shall be deemed to have been denied.
3. The Reply filed by the Answering Respondent to the present Application may be read as part of the present affidavit and contents of the same are not being repeated for the sake of brevity.
4. Reply to the table (in the Rejoinder filed by the Applicant) extracted in the Order dated 07.11.2025 is as under:



Para No.	Direction of the Hon'ble Tribunal	Respondent No. 3's Reply	Response of the Applicant (in the Rejoinder)	Reply to the Rejoinder
168. II. 1)	The project proponent shall conduct a comprehensive study on hydrogeomorphology of the area with a view to effectively plan water retention ponds/ reservoirs to optimize water conservation, both surface and sub surface.	<p>In compliance with the directions of this Hon'ble Tribunal, APCRDA has taken steps to conduct a comprehensive hydrogeomorphological study of the Amaravati Capital City area, with the objective of planning water retention ponds/reservoirs, storm water drains, and their interconnectivity to optimize both surface and subsurface water conservation.</p> <p>APCRDA approached National Geophysical Research Institute (NGRI), Hyderabad, for conducting hydrogeomorphology study for which NGRI had submitted a preliminary proposal on 08.10.2018 and sought</p>	<ul style="list-style-type: none"> • It is submitted that this Hon'ble Tribunal had directed for comprehensive study on hydrogeomorphology of the area with a view to optimize water conservation, and not undertake it as a perfunctory measure. • That it is a clear admission on part of the APCRDA that no such study as mentioned above had been undertaken prior to the crucial works relating to Kondaveeti Vagu had been assigned. Further, from the reply of the APCRDA, it is also clear that all the compliances regarding the study was undertaken only because the present 	<p>The location of the Reservoirs/ Detention ponds and canals had been indicated in the Master Plan after detailed studies by the Government Agencies and other Expert Agencies of the topography, hydrology, geological formations, water retention of the soil and sub soils, flood management and flood modelling studies in the Capital City. The location of the existing water bodies/<i>vagus</i> in the Capital City, the topography of the entire capital city, flood mitigation, and water conservation have been given due importance while deciding the location of these Reservoirs/ Detention ponds and canals.</p> <p>After considering all the above aspects, this Hon'ble Tribunal was pleased to approve the Master Plan and especially the Reservoirs/ Detention ponds and canals. (See Paragraphs 165. 4. To 165. 7. Of the Judgment dated 17.11.2027 passed by this Hon'ble Tribunal).</p> <p>A further direction in paragraph 168. II. 1) was given to conduct a comprehensive study on hydrogeomorphology of the area with a view to effectively plan water</p>



further clarifications and information; which were duly provided. NGRI estimated the cost of the study at Rs. 5.86 crores (excluding GST @18%). However, owing to the policy shift following the change in government in 2019, all capital city development activities were halted, and the proposal remained unimplemented.

Pursuant to the Government's renewed commitment in 2024 to resume the works of development of Amaravati as a planned capital city, APCRDA re-engaged with NGRI, which had submitted a revised proposal quoting Rs. 16.55 crores (excluding GST). Considering the fiscal and time constraints,

Execution Application was filed.

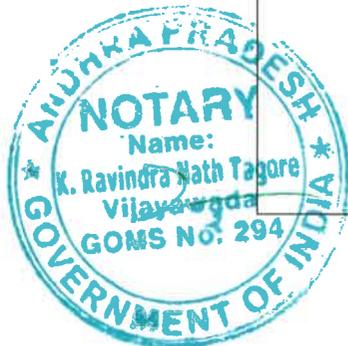
- The timeline provided by APCRDA, wherein the time line between the LOI to BBPL (10-4-2025) and the date of the interim report (21-4-2025) was hardly 10 days. Evidently, the study cannot be stated to be "comprehensive" by any stretch of imagination, considering that the extent of the Amaravati Capital City Project is 217.23 square Km.
- Further, no report has been annexed by APCRDA regarding such study.
- The purpose of the study was to ensure that such a study would form the basis for designing the

retention ponds/ reservoirs to optimize water conservation, both surface and sub surface.

Until June, 2019, the works were in full swing as per the Master Plan and in compliance with the EC Conditions and Additional Conditions imposed in the Judgment dated 17.11.2017 passed by this Hon'ble Tribunal in Appeal No.148 of 2015 & batch. However, after change in the political structure in the State, the new Government decided to stop the project in June, 2019. All the development works which were to be taken up as per the Master Plan and approved by this Hon'ble Tribunal and further studies/surveys in terms of the directions of this Hon'ble Tribunal were stalled.

The farmers/land owners who had given their land under the landpooling scheme for the construction of the Capital City challenged the decision of the then State Government before the Hon'ble High Court of Andhra Pradesh at Amaravati.

The Hon'ble High Court *vide* its judgment dated 03.03.2022, while issuing a continuous mandamus, directed the



APCRDA had to invite fresh tenders. Consequently, after following due process, the work was awarded to M/s BlueEnergy Build Private Limited (BBPL), Hyderabad, in April 2025. The Letter of Acceptance was issued to BBPL on 10.04.2025 followed by a formal confirmation. BBPL submitted its interim report on 21.04.2025. Ground-level surveys have been completed, and the modelling and preparation of technical reports are currently underway. The final report is expected to be submitted by end of July 2025. The findings and recommendations emerging from this study will be incorporated into the City Master Plan,

specifications for all crucial water-related works across the 271 sq km project area. However, the APCRDA had already allotted and approved the specifications of crucial works relating to Kondaveeti Vagu etc. in December, 2024 and tender issued in January, 2025 itself, at least 6 months before the report was assigned to be prepared. These works are as below:

- a) Widening and deepening of Kondaveeti Vagu (Ananthavaram to Vundavalli, 23.60 km)
- b) Widening and deepening of Pala Vagu (Dondapadu to Krishnayapalem, 16.70 km)

Government and APCRDA to honour their obligations and resume the Amaravati project as per the Master Plan. The Hon'ble High Court also explicitly held that the Master Plan could not be unilaterally altered, and that the Legislature lacked competence to bifurcate or trifurcate the capital.

This judgment was challenged by the then State Government before the Hon'ble Supreme Court by preferring an SLP.

It is only after formation of the present Government in June, 2024, it was decided to revive the Capital City Project and restart all the developmental works which were stalled from June, 2019 to May, 2024. The State Government has taken a policy decision to honour and implement the above mentioned Judgment of the Hon'ble High Court in letter and spirit and to develop the Amaravati Capital City as per the Master Plan and as directed by the Hon'ble High Court. An affidavit, to this effect, has been filed before the Hon'ble Supreme Court.

As stated above, the reservoirs/ponds and canals were part of the Master Plan which



		<p>forming the basis for a data-driven and sustainable urban planning strategy.</p>	<p>c) Construction of Sakhamuru Reservoir (0.03 TMC) Package II – World Bank and Asian Development Bank Funds</p> <p>d) Construction of Gravity Canal (7.83 km)</p> <p>e) Construction of Krishnayapalem Reservoir (0.1 TMC) Package III – World Bank and Asian Development Bank Funds</p> <p>f) Construction of Neerukonda Reservoir (0.4 TMC).</p> <p>Thus, it is clear that the APCRDA had finalized the specs for several major crucial water-related works</p>	<p>was placed before this Hon'ble Tribunal and same was approved. The Answering Respondent approached M/s BlueEnergy Build Private Limited (BBPL) an expert agency to study the ground conditions in the Capital City especially the areas where the reservoirs/ponds and canals were to be constructed as per the Master Plan in order to ensure that all actions are in conformity with the directions of this Hon'ble Tribunal.</p> <p>An Interim Report was submitted on 21.04.2025 by BBPL after conducting Survey and also taking account existing available secondary data and the reports.</p> <p>This Report fully conformed to the studies already undertaken and the reservoirs/ponds and canals planned to be constructed in the Master Plan. Only after the Expert agency conformed that all the action plans approved in the Master Plan are in line with the objective and directions of this Hon'ble Tribunal, the works have been undertaken. The Interim Report has concluded as under:</p> <p><i>“VII. Conclusion:</i></p>
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several months before BBPL's study report. Therefore, APCRDA had failed to comply with letter and spirit of this Hon'ble Tribunal's directions in Paras 168.II.1, read with 168 III.I

A copy of the Government Order dated 10.12.2024 is annexed herewith as ANNEXURE A-1.

A copy of the tenders issued in the month of January, 2025 for various construction works is annexed herewith as ANNEXURE A-2 (Colly).

The retention ponds planned for Amaravati's core capital zone are not only scientifically grounded but also optimally located from a hydrogeomorphological standpoint. Their design supports immediate urban flood control and long-term groundwater sustainability. This integrated water management approach ensures resilience against climate extremes and secures water availability for the future growth of the capital region."

After the said Interim Report, BBPL conducted detailed studies of the field conditions in the Capital City especially with reference to the location of Reservoirs/detention ponds and canals as identified and approved in the Master Plan. Thereafter, BBPL submitted its Final Report to APCRDA in August, 2025.

APCRDA forwarded the Final Report to the APPCB on 10.10.2025 for circulation to the Implementation and Supervisory Committees. Subsequently, based on the inputs of the Implementation Committee and the APCRDA, a revised Report incorporating some more information/details and higher resolution map has been submitted in January, 2026.



This Final Report has reaffirmed the findings in the Interim Report:

“7.3. RECOMMENDED RECHARGE STRUCTURES

The proposed groundwater recharge strategy for Amaravati Capital City has been formulated based on the planned urban infrastructure, subsurface geology, and prevailing groundwater conditions. Considering the site-specific hydrogeological settings, a combination of injection wells, recharge pits/shafts, and check dams is recommended for the capital region, as illustrated in Figure 85.

An injection well for groundwater recharge is an engineered bore well system designed to directly inject filtered rainwater or surplus surface water into deeper aquifers, thereby bypassing low-permeability surface layers such as clay or black cotton soil. This method is particularly effective in hard-rock terrains and highly urbanized areas, where conventional recharge pits are less efficient.

In Amaravati Capital City, three categories of injection well systems are recommended,

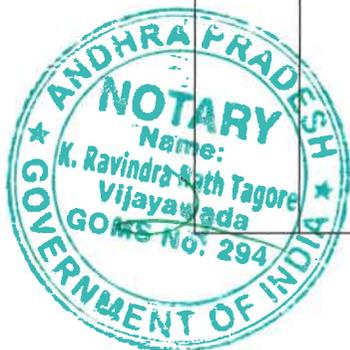


namely shallow injection wells, deeper injection wells, and multiple-depth injection wells within the same area. The selection of these systems is primarily governed by local groundwater conditions, especially depth to water table and groundwater quality.

In areas characterized by deep groundwater levels and poor water quality, deeper injection well systems are recommended to facilitate recharge into deeper fractured aquifers.

In contrast, in zones with shallow groundwater conditions, particularly along Kondaveeti Vagu and Pala Vagu, nominal-depth (shallow) injection wells are proposed. In densely urbanized zones with extensive concrete roofing, multiple injection wells of varying depths are recommended to enable simultaneous recharge of shallow, moderate, and deeper aquifer systems.

Check dams are proposed in the hilly terrains located on the western, southern, and eastern flanks of the capital city to arrest runoff, enhance infiltration, and promote recharge.



Recharge pits and shafts are recommended along identified paleochannel zones, as shown in Figure 85, to effectively recharge the shallow sandy aquifers.

...

CHAPTER 8: CONCLUSIONS

The Hydrogeomorphological studies conducted for the Amaravati Capital City area, as per the agreement with APCRDA, have successfully identified and mapped the critical geomorphological, geological, and hydrogeological characteristics influencing groundwater occurrence, recharge, and storage. The integration of field-based geophysical surveys, interpretation of satellite imagery, and analysis of existing hydrogeological data has provided a comprehensive understanding of the terrain and subsurface conditions.

...

- *The planned reservoirs at Sakhamuru, Neerukonda and Krishnayapalem are located in pediment pediplain zone of gentle to flat terrain, indicating the good locations for harvesting maximum rainwater generated from the upper catchment and helps in improving the*



groundwater levels and water quality. Also, the deepening and widening of the Kondaveeti Vagu and Palavagu helps in holding maximum water for a considerable period of time supports maximum recharge to the subsurface.

- *The hydro-geomorphological and geophysical investigations of surface and subsurface in Amaravati capital city outlined the possibilities of different types of harvesting structures includes Check dams, Gabion structures, Recharges trenches, and injection wells. Implementation of these harvesting systems will create a sustainable recharge system that supports in self-sustainability of water resources in Amaravati capital city.”*

From the Report, it is clear that the reservoirs/ponds and canals which have been planned in the Capital City, will help in recharge of the ground water.

Further, after considering the above Report, the Answering Respondent has decided to take up works for installation/construction of recharge structures in the Amaravati Capital City. For this purpose, it has asked



BBPL to now assist the Answering Respondent in deciding the exact locations for installation of such recharge structures, including the type of structure and its specifications.

These structures will be installed/constructed in the entire Capital City including the areas where reservoirs/ponds and canals have been planned. And for installation of the recharge structures can be done only once the earth works for the reservoirs/ponds and canals are completed. Therefore, the works taken up are in conformity and in furtherance of the directions of the Hon'ble Tribunal.

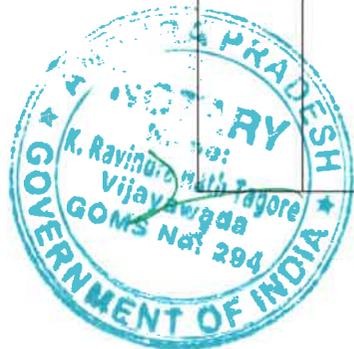
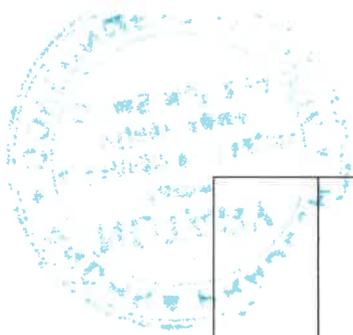
It may be noted that the present project is an "*area development project*" for the development of an entire Capital City spread over 217.23 Sq. KM. Works will be taken up in a phased manner in compliance of all the Conditions imposed in the Environmental Clearance and all the Additional Conditions imposed by this Hon'ble Tribunal. Similarly, the water recharge structures will be constructed/installed, and will also be



				<p>integrated with the reservoirs/ponds and canals.</p> <p>It is therefore clear that the Applicants allegations and statements that APCRDA is not complying with the conditions are misconceived and ill-founded.</p>
168. II.8)	<p>All the hills and hillocks in the catchment area of Kondaveeti Vagu, its tributaries and other storm water drains/channels should be treated with intensive soil and water conservation measures including afforestation so as to minimize surface run off and improve ground water recharge.</p>	<p>It is stated that APCRDA is coordinating with the state forest department and Amaravati development Corporation Ltd (ADCL) to take up soil and water conservation measures on the hills located in the Kondaveeti Vagu catchment area. Communications were issued by the Commissioner, APCRDA, dated 24.05.2018 and 07.08.2018, to the Chairperson & Managing Director of Amaravati Development</p>	<ul style="list-style-type: none"> That the direction for afforestation was one of the aspects in Para 168.II.8 in the order of this Hon'ble Tribunal. The main direction was with respect to the conservation of water and soil of all the hills and hillocks in the catchment area of Kondaveeti Vagu, its tributaries and other storm water drains/channels. It is submitted that the APCRDA has not provided details on what all measures have been undertaken with respect to water and soil conservation, except for 	<p>Plantation is one of the primary methods of soil conservation, minimising surface run off and improving ground water recharge.</p> <p>BBPL would be assist APCRDA in deciding the exact locations for installation of such recharge structures, including the type of structure and its specifications. This will include all the hills and hillocks in the catchment area of Kondaveeti Vagu, its tributaries and other storm water drains/channels.</p> <p>The Committee Chaired by Prof. C.R. Babu is advising the Answering Respondent on Greenery Guidelines for the Capital City. The said Guidelines are being finalised and the same is expected to be done by the end of February, 2026.</p> <p>That the present project is an area development project of an entire Capital</p>



<p>Corporation Ltd. (ADCL), the Divisional Forest Officer, Guntur, and the Project Director, District Water Management Agency (DWMA), Guntur, requesting initiation of comprehensive soil and water conservation measures, including afforestation, aimed at minimizing surface runoff and enhancing groundwater recharge. Now after reviving the project, the Chairperson & MD, ADCL, has confirmed that all such measures would be taken up as per the requirements. A further reminder was issued on 09.05.2025 to the MD, ADCL, to expedite implementation. In addition, a letter dated 13.03.2025 was addressed to the Principal Chief</p>	<p>plantation. The Applicant further submits that undertaking the plantation activity unscientifically will affect the growth and quality of the plants as well.</p> <ul style="list-style-type: none"> • That further minimising surface run-off of water and improving groundwater recharge requires inputs from a comprehensive hydrogeomorphology study. • That the tender issued in the month of March, 2025 to carry out the hydrogeomorphological study mentioned extensive studies for water conservation and groundwater recharge. However, from the foregoing analysis, such study is still underway 	<p>City spread over 217.23 Sq. KM. Works have to be taken up in a phased manner, in compliance of all the Conditions imposed in the EC and all the Additional Conditions imposed in the Judgment dated 17.11.2017 passed by this Hon'ble Tribunal. Therefore, it is absolutely misconceived on the part of the Applicant to say that the Answering Respondent is not complying or making it a fait accompli.</p>
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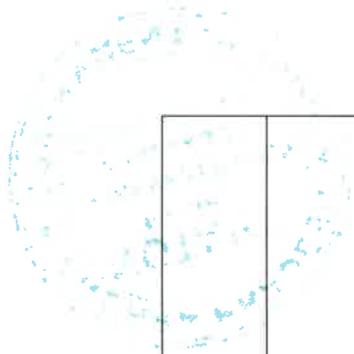
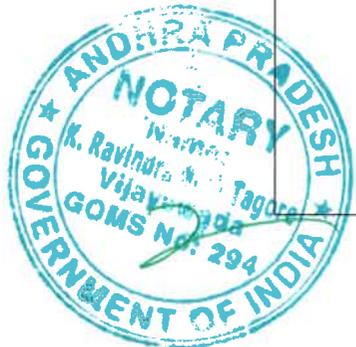
Conservator of Forests, Andhra Pradesh Forest Department, for necessary action in areas under the jurisdiction of the Forest Department. To guide long-term ecological planning, APCRDA has constituted an Advisory Committee Chaired by Prof. C.R. Babu, a renowned ecologist and former Vice Chancellor of the University of Delhi, with more than 40 years of expertise in biodiversity restoration and ecosystem development. He is instrumental in restoring Yamuna flood plains and Aravalli hills by developing biodiversity parks. The Committee includes experts in Botany, Environmental Science, Landscape Architecture, and a retired Indian Forest

and therefore, the direction of this Hon'ble Tribunal is yet not complied with. Since APCRDA had already finalised the parameters of most water-related works in December, 2024 itself, it has become a fait accompli that APCRDA has not complied with the recommendation in letter and spirit.

A copy of the tender to carry out hydrogeomorphological study as found on web is annexed herewith as ANNEXURE A-3.

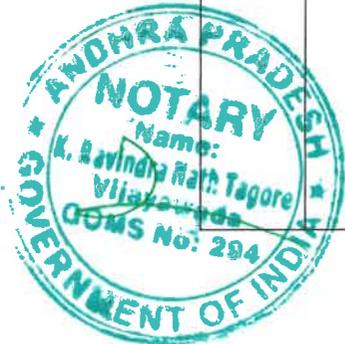


Service officer. Its mandate includes advising on Greenery Guidelines for the Capital Region, with specific focus on conservation and ecological restoration of hills and hillocks. In compliance with the direction regarding afforestation and ecological treatment of hills and catchment areas, ADCL has undertaken extensive roadside plantation works across the Capital City area. As per the latest data, a total of 15,626 saplings of diverse species, including Azadirachia indica, Swietenia mahagoni, Ficus religiosa, among others, were planted during 2018-19 with an average sapling age of 2 years at the time of



planting. These species were selected for their ecological benefits such as shade, air purification, biodiversity support, and water retention and enhancement qualities. This initiative forms part of the overall soil and water conservation strategy being implemented in coordination with ADCL and Forest Department.

ADCL has also undertaken the establishment of nurseries with the objective of raising saplings of native species required for the development of greenery and improvement of biodiversity within the Capital City area.



In this regard, two nurseries, have been established namely:

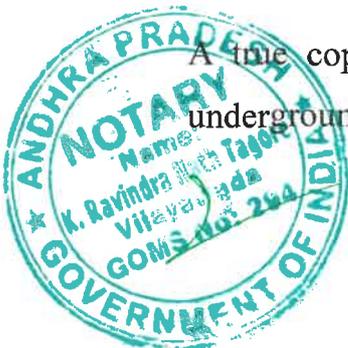
- a. Venkatapalem Nursery, established in the year 2017; and,
- b. APCRDA Nursery, located within the Andhra Pradesh Secretariat Complex, established in the year 2020.

Furthermore, works for the establishment of an additional nursery over an extent of 20 acres at Uddandarayunipalem have recently commenced, upon obtaining all necessary statutory and administrative approvals.



5. The main task of the Answering Respondent is to create infrastructure in the Capital City to ensure that the City is developed in an environmentally sustainable way.
6. The Answering Respondent is constructing the Legislative Assembly, High Court, Government Secretariat and accommodation for the Judges, Ministers, Legislative Members and Government Employees in the Capital City.
7. Apart from the above works, most of the other works which have either been taken up or will be taken up by the Answering Respondent, are for making the City an environmentally sustainable city. These works will be nothing but will be for compliance/implementation of the conditions imposed in the Environmental Clearance and by this Hon'ble Tribunal.
8. The Answering Respondent has started the works related to Water Treatment Plant, underground drinking water network, underground sewage network, STPs, underground treated water networks, underground stormwater drains, underground electricity ducts, underground Fibernet network, underground gas pipelines, roads/footpaths/cycle tracks, parks, nurseries, plantation along road network etc.

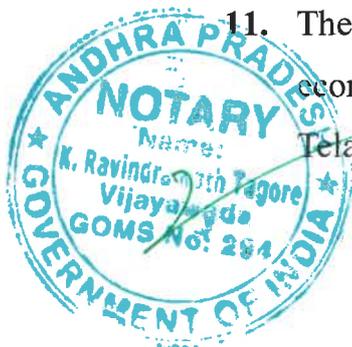
A true copy of the photographs showing the roads and underground utility works etc. taken up in the Amaravati



Capital City are annexed hereto and marked as **Annexure-R1**.

A true copy of the photographs showing the plantation taken up and the nurseries established in the Amaravati Capital City are annexed hereto and marked as **Annexure-R2**.

9. Therefore, the averments of the Applicant that the conditions are not being complied with/violated are absolutely erroneous.
10. It is respectfully submitted that due to the decision taken by the earlier government, the progress suffered considerably, both in terms of the financial as well as the developmental aspects. Since July 2024, APCRDA has revitalised all efforts toward compliance and execution of all works in the project. The Supervisory and Implementation Committees have reconvened, and all the studies required have been undertaken. Processes relating to tendering and financial mobilisation have been reinitiated. As on date, financial tie-ups amounting to approximately Rs. 41,000 crores have been secured through reputed external agencies including the World Bank, Asian Development Bank (ADB), HUDCO, NABARD and NAFID.
11. The State of Andhra Pradesh is primarily an agrarian economy and has no major urban centres, unlike the State of Telangana. Hence, a large proportion of the population is



compelled to travel outside the state for education and employment. Therefore, the State was keen to expediate the process of completion of building the Capital City of Amaravati in the stipulated time.

12. It is, therefore, respectfully submitted that the Answering Respondent remains fully committed to complying with the EC and the directions issued by this Hon'ble Tribunal.
13. In the aforesaid circumstances, it is respectfully submitted that the present Execution Application is devoid of any merit. It is further submitted that all works relating to the completion of the Amaravati Capital City project are presently underway in full swing and the State is committed to completing them soon. This commitment has also been affirmed before the Hon'ble Supreme Court of India in the pending proceedings in Special Leave Petition (Civil) Nos. 18823-18884 of 2022.
14. It is, therefore, most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present Execution Application and pass any order(s) as it deems fit in the interest of justice.



K. Ravindra Nath Tagore
K. RAVINDRA NATH TAGORE
 B.Com., LL.B.,
NOTARY
VIJAYAWADA - ANDHRA PRADESH

M. M. M. M.
DEPONENT

COMMISSIONER
APCRDA, AMARAVATI

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the affidavit are true to the best of my knowledge, belief and that no part of it is false and nothing material has been concealed there from.

Verified at Amaravati on this the 2nd day of February, 2026.

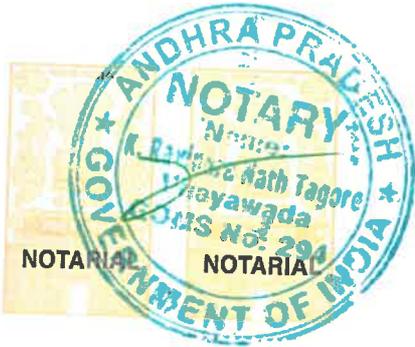
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DEPONENT

COMMISSIONER
APCRDA, AMARAVATI

Tagore 2/2/2026

K. RAVINDRA NATH TAGORE
B.Com., LL.B.,
NOTARY
VIJAYAWADA - ANDHRA PRADESH



ANNEXURE-R1

AMARAVATI UNDERGROUND TREATED WATER SUPPLY WORKS



AMARAVATI UNDERGROUND INFRASTRUCTURE WORKS



UNDERGROUND POWER CABLES (Red)



UNDERGROUND ICT CABLES (Orange)

AMARAVATI UNDERGROUND INFRASTRUCTURE WORKS



UNDERGROUND STORM WATER DRAIN WORKS

AMARAVATI 190 MLD WATER TREATMENT PLANT WORKS



AMARAVATI HIGH COURT ROAD (FULLY GROWN AVENUES)



Latitude: 16.520448
Longitude: 80.488025
Elevation: 19.38±1.68 m
Accuracy: 3.0 m
Time: 22-01-2026 16:11
Note: highcourt parking

Powered by NoteGam

GREENERY IN HIGH COURT PREMISES



AMARAVATI HIGH COURT LANDSCAPING



AMARAVATI HIGH COURT LANDSCAPING



Latitude: 16.520285
Longitude: 80.48569
Elevation: 22.04±3.0 m
Accuracy: 5.347 m
Time: 22-01-2026 16:25
Note: highcourt entrance

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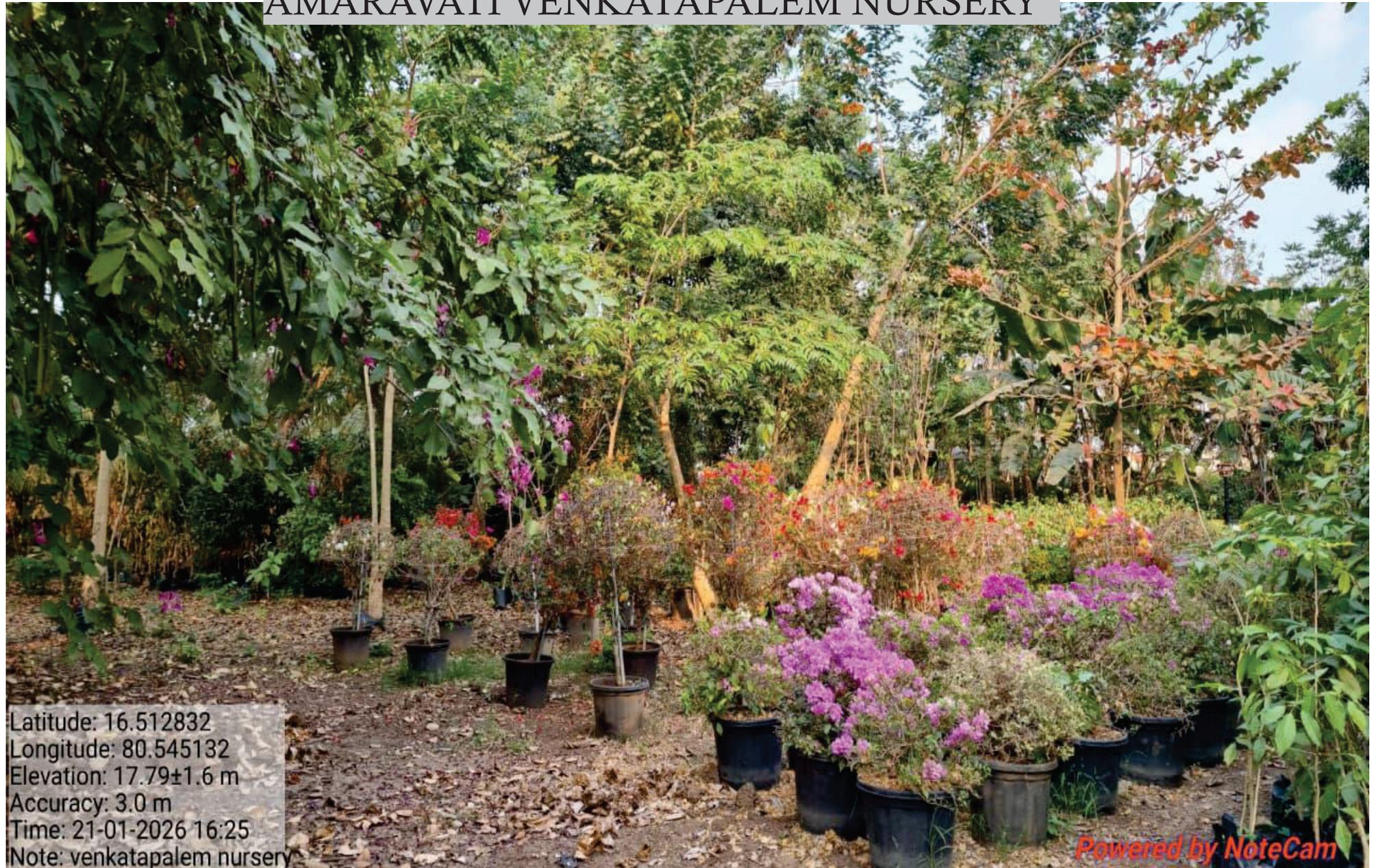
AMARAVATI VENKATAPALEM NURSERY



AMARAVATI CENTRAL NURSERY (Works in progress)



AMARAVATI VENKATAPALEM NURSERY



Latitude: 16.512832
Longitude: 80.545132
Elevation: 17.79±1.6 m
Accuracy: 3.0 m
Time: 21-01-2026 16:25
Note: venkatapalem nursery

Powered by NoteCam



AMARAVATI VENKATAPALEM NURSERY

Latitude: 16.5127
Longitude: 80.545403
Elevation: 21.99±1.59 m
Accuracy: 4.002 m
Time: 21-01-2026 16:27
Note: venkatapalem nursery

Powered by NoteCam



Pramod Kumar Guntur <gunturpramodkumar@gmail.com>

EA No.2 of 2025

1 message

Pramod Kumar Guntur <gunturpramodkumar@gmail.com>

Mon, Feb 2, 2026 at 10:10 PM

To: litigation@dclawchambers.com

Cc: Gautam singh <gautamsinghh.ind@gmail.com>, Raghavendra Sreyas TVS <sreyas.tvsr@gmail.com>, rahul pratap <prataprahul7@gmail.com>

Sir,

Please find attached copies of the Additional Affidavit and Reply to IA No.712 of 2025 on behalf of Respondent No.3.

Thanks

--

GUNTUR PRAMOD KUMAR**ADVOCATE-ON-RECORD,
SUPREME COURT OF INDIA****CHAMBER:** 312, C.K. DAPHTARY CHAMBERS,
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2 attachments**Reply of R3 to IA No.712 of 2025.pdf**
1208K**Additional Affidavit of R3.pdf**
11105K